

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

Contempt Petition No. 290/00055/2016  
(OA No.290/00006/2014)

Date of order: 27.03.2019

**CORAM**

**HON'BLE SMT. HINA P.SHAH, MEMBER (J)  
HON'BLE MS. ARCHANA NIGAM, MEMBER (A)**

Ankur Mathur s/o Late Shri Dinesh Mathur aged about 27 years, R/o B-136, Shankar Nagar, Jodhpur

.. Petitioner

(By Advocate: Ms. Aditi Vaishnav proxy for Mr. Ankur Mathur)

Versus

1. Abhay Kumar Singh, Secretary, Ministry of Agriculture, Krishi Bhawan, Dr. Rajendra Prasad Road, New Delhi.
2. Dr. Trilochan Mahapatra, Director, Indian Council of Agricultural Research, Krishi Bhawan, New Delhi.
3. O.P.Yadav, Director, Central Arid Zone Research Institute, New Power House Road, Jodhpur
4. K.L.Meena, Chief Administrative Officer, Central Arid Zone Research Institute, New Power House Road, Jodhpur.

..Respondents

(By Advocate: Mr. Ashok Chhangani)

**ORDER (ORAL)**

This Contempt Petition has been filed by the petitioner for non-compliance of the order 14.12.2015 passed in OA No. 290/00006/2014 whereby direction was given to the respondents to expeditiously consider the case of the

applicant for appointment on compassionate grounds as per laid down procedure in the Scheme for compassionate appointment and in accordance with law.

2. The respondents by filing reply have stated that in compliance of the order of this Tribunal, the case of the petitioner has been considered strictly on merit and it was found that the applicant has obtained 42 merit points only which were lowest among the 50 eligible candidates, so he could not be offered appointment due to low merit points (Ann.R/1).

3. Heard the learned counsel for both parties.

4. Since the respondents have considered the case of the petitioner in compliance of the order dated 14.12.2015, but he could not be offered appointment due to lower in merit in comparison of other candidates. Therefore, we find that substantial compliance of the order of the Tribunal has been made out and there is no deliberate or wilful disobedience on the part of the respondents. Therefore, the Contempt Petition is dismissed. Notices issued are discharged.

(ARCHANA NIGAM)  
Administrative Member  
R/

(HINA P.SHAH)  
Judicial Member